

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.75004 of 2019

(Arising out of Order-in-Original No.23/COMR/CGST & CX/KOL/NORTH/2018-19 dated 30.08.2018 passed by Commissioner of CGST & CX, Kolkata North Commissionerate, Kolkata.)

M/s. Calcutta Dock Labour Board

(6, Fairlie Ware House, Strand Road, Ground Floor, Kolkata-700001.)

...Appellant

VERSUS

Commissioner of CGST & CX, Kolkata North Commissionerate

.....Respondent

(180, Shantipally Rajdanga Main Road, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)

Shri K.Choudhury, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75618 / 2021

DATE OF HEARING : 1 October 2021

DATE OF DECISION : 1 October 2021

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

(P.K.CHOUDHARY)

MEMBER (JUDICIAL)